

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

4

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

COMPANY APPLICATION NO. :
PETITION NUMBER : TCP/121/2016
NAME OF THE PETITIONER(S) : M. Swaminathan & 2 others
NAME OF THE RESPONDENT(S) : M/s Propel Valves Private Limited & 3 others
UNDER SECTION : 397/398, 235, 237

S.No.	Name (in Capital)	Represented by	Signature
-------	-------------------	----------------	-----------

1.	D.G. SATHYANARAYANA A. K. MYLSAMY	For Petitioner	[Signature]
2.	C. Sivashankaran. S. Sathya Sankar	Cons to Reply	[Signature]

ORDER

Counsel for the Petitioner present. Counsel for R3 and R4 also present. No representation on behalf of R2. Counsel for the Petitioner submitted that the 1st Respondent Company is undergoing the Corporate Insolvency Resolution process and till resolution plan is presented, the matter may be adjourned. At request made by the Counsel for Petitioner, matter is adjourned sine die. However, the parties are at liberty to mention, if a resolution plan gets through.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk
